

(c) whether a number of representation have been received against regularisation of cases of power of attorney on exorbitantly high rates; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The DDA had opened a scheme of regularisation of transaction of general power of attorney during May, 89 to March, 90. Under this scheme sale permission was granted in 248 cases in respect of built up residential plots and a sum of Rs. 10,74,24,648 was received towards payment of 50% unearned increase charged for regularisation of such transactions.

(c) and (d) The information is being collected and will be laid on the Table of the Sabha.

Out of turn allotment of Government Accommodation

1635. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Government servants allotted residential accommodation, type-wise, in Delhi on out of turn basis from January, 1990 to March, 1991;

(b) the specific grounds for making out-of-turn allotments;

(c) the total number of requests received during the above period; and

(d) the number of cases for out-of-turn allotment rejected during the above period and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The number of Government servants allotted residen-

tial accommodation out of turn during January, 1991 to March, 1991 is as follows:

| | |
|-----------|--------|
| Type A— | 215 |
| Type B— | 287 |
| Type C— | 299 |
| Type D— | 136 |
| Type E— | 118 |
| Type Spl. | 19 |
| Hostel | — 20 |
| Total | — 1094 |

(b) Ad-hoc (out-of-turn) allotments are made in relaxation of the Allotment of Govt. Residence (General Pool in Delhi) Rules, 1963 as per SR-317-B-25. These are given inter alia, to the following categories of Government servants:

- (i) Wards and spouses of retiring/deceased allottees;
- (ii) Physically handicapped persons;
- (iii) Patients suffering from specified diseases like T.B., Cancer, etc.
- (iv) Personal staff of certain VIPs like Ministers, Judges of the Supreme Court, Dy. Chairman, Planning Commission, etc.
- (v) Key personnel in the Prime Minister's Office;
- (vi) Cases in which requests on compassionate and other grounds are received.

(c) and (d) No such separate statistics is maintained.

Clinical photographic department in L.N.J.P. Hospital, Delhi

1636. SHRI ROSHAN LAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the hospital authorities of Lok Nayak Jai Prakash Nara-

yan Hospital. New Delhi have sent any proposal to the Delhi Administration to set up a separate clinical photographic department/section;

(b) if so, when the proposal was sent to the Delhi Administration;

(c) whether the proposal is still under consideration of the Delhi Administration; and

(d) the time by which the proposal is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA): (a) to (d) Delhi Administration had reported that no proposal for setting up a separate clinical photographic department/section has been received by them from Lok Nayak Jai Prakash Narayan Hospital, New Delhi.

[*Translation*]

Use of Substandard Material in Construction of Footpaths in Delhi

1637. SHRI RAM BADAN: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) whether it is a fact that substandard material is used on large scale by the Civic authorities in the construction of footpaths and division lines in Delhi;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DE-

VELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) Information is being collected from concerned local bodies and other organisations and will be laid on the Table of the House.

[*English*]

C.G.H.S. Dispensary at Bhubaneswar, Orissa

1638. SHRI ANADI CHARAN DAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether benefits are extended to all categories of Central Government employees stationed at A.G. Colony, Unit-4, Bhubaneswar from CGHS dispensary at that place;

(b) if not, the reasons for deducting CGHS contribution from those employees;

(c) whether CGHS contribution from the employees of A.G.'s Office, Bhubaneswar is recovered under CGHS Rules; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARADEVI SIDDHARTHA): (a) to (d) One allopathic dispensary has been set up at A.G. Colony, Unit-IV Bhubaneswar for catering exclusively to the employees of the office of Accountant General, Bhubaneswar. CGHS contribution is being realised from the employees of A.G.'s office only, Bhubaneswar for extending CGHS facilities to them at the rates indicated in the attached statement.